

Listed on :
Court No. :
Item :

SECTION-II

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NO. 607 OF 2015

SHANE HAIDAR & OTHERS

...Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

...Respondent(s)

OFFICE REPORT

This is an appeal u/s 379 of the Code of Criminal Procedure read with Section 2 (A) of the Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Act, 1970 against the Judgment and order dated 30.1.2015 in Govt. Appeal NO. 6939/06 by the High Court of Judicature at Allahabad.

It is submitted that in the above mentioned appeal an application for exemption from surrendering (Crl.M.P. No. 5070/2015) was listed before the Hon'ble Judge-in-Chambers on **6.4.2015** when His Lordship was pleased to pass the following order:

"One of the main grounds taken in the Criminal Appeal is that even while the High Court reversed the order of acquittal, the appellants were not heard. Hence, it is submitted that in the light of the Judgment of this Court in Mohd. Sukur Ali Vs.State of Assam (2011) 4 SCC 729, the matter will have to be remitted to the High Court.

In view of the above submissions, Crl.M.P. for exemption from surrendering is allowed.

Post the matter before the Court immediately."

It is further submitted that service of Notice of Lodgment of petition of Appeal in respect of sole Respondent and original records from High Court and Trial Court are awaited.

It is lastly submitted that Ms. Pallavi Sharma, Advocate has on 8.6.2015 filed an application for impleadment on behalf of applicant viz. Mohd. Saalim to be impleaded as party Respondent. Copy of the same is tagged with main appeal paper books.

The appeals above mentioned are listed before the Hon'ble Court with this office report.

DATED this the 27th day of June, 2015.

ASSISTANT REGISTRAR

COPY TO:

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